

**Water connection in unauthorized colonies**

919. SHRI RAM KRIPAL YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has allowed Delhi Jal Board to provide water connection in Unauthorized Colonies who have been given provisional certificates;

(b) if so, whether any extra charges is allowed or it is on regular charge basis;

(c) whether Delhi Jal Board is asking their consumers to install their connection on their own expenses and they are only providing water meters to the consumers; and

(d) if so, the charges fixed for those water meters by Delhi Jal Board, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Delhi Jal Board, after laying of water infrastructure, provides water connection to those unauthorized colonies, which have got 'No Objection Certificate' from Department of Urban Development, Government of National Capital Territory of Delhi. A public notification is issued in this regard for a particular colony/part of a colony.

(b) Development charges in addition to regular charges are levied. One time development charge is leviable at the time of sanction of water connection. Thereafter regular charges are taken.

(c) After sanction of water connection, consumer is required to get his water connection at his own expenses. At present, water meters of specified specification may be installed by the consumer. Board is also installing/ replacing water meters.

(d) For Board water meter, a meter security of Rs.400/- is being levied.

**Complaints against allottees of subsidized land for hospitals**

920. DR. T. SUBBARAMI REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the allottees, who have been given land on subsidized rates for constructions of hospitals and nursing homes in Delhi;